

HIGH COURT FOR THE STATE OF TELANGANA

CIRCULAR

ROC.No. 19 /Reg.Judl./2021

Date: 15-12-2021

While dealing with CrI.P.No. 8108 of 2021 filed under Section 438 Cr.P.C on 15.11.2021, the Hon'ble Court issued certain directions to be followed by all concerned and the said directions read as under:

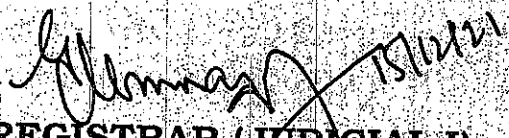
- (a) Parties/Advocates shall download the order copy from the High Court's Website along with case details which are available in the case status information.
- (b) While filing the memo on behalf of accused for furnishing sureties, the Advocate shall state in the Memo that he / she has downloaded the order copy from the High Court's Website. The Administrative Officer / Chief Ministerial Officer of the Court concerned shall verify the order from the High Court's Website and make an endorsement to that effect and then shall place the same before the Court.
- (c) The Public Prosecutor shall also obtain necessary instructions in this regard and assist the Court.
- (d) The Presiding Officer, on the same day, shall dispose of the same and dispatch the release order to the jail authorities concerned forthwith through e-mail or any other electronic mode.
- (e) In cases of anticipatory bail, the burden to verify the authenticity of the copy is on the Station House Officer concerned and if necessary, he should obtain necessary instructions from the Public Prosecutor's Office and complete the process on the same day expeditiously as per law.

- (f) The jail authorities on receipt of the release order shall release the accused forthwith.
- (g) These directions will apply to all bail applications including bails in Criminal Revision as well as Criminal Appeals.

This order shall come into force from 22.11.2021.

Copy of the above order has been communicated to all the Unit Heads in the State with a request to sensitize all the Judicial Officers and members of Bar Associations in their Units. Now it is brought to the notice of the Registrar (Judicial-I) that some of the Judicial Officers are not accepting the order downloaded from High Court's website and insisting on production of carbon copy/certified copy of the bail order.

Therefore, all the Judicial Officers in the State are, once again, requested to follow the above directions of the Hon'ble Court and violation of the above orders will be viewed seriously.


REGISTRAR (JUDICIAL-I)

To

All the Unit Heads in the State of Telangana with a request to communicate the same among all the Judicial Officers in their Units.

Copy to

- 1) Personal Secretary to the Hon'ble Smt. Justice Lalitha Kanneganti (with a request to place before the Hon'ble Judge for Her Lordship's kind perusal).
- 2) The Registrar General and other Registrars (for information)
- 2) The Registrar, Information Technology-cum-Central Project Coordinator (for information and placing the circular in the website)
- 3) The Section Officer, Statistics Section (for compilation)
- 4) The Section Officer, Special Officers' Section (for codification)